

The Lok Sabha re-assembled after Lunch at four minutes past Fourteen of the Clock.

[MR. DEPUTY SPEAKER in the Chair]

MR. DEPUTY-SPEAKER: Papers to be laid—Shri Ravindra Varma.

#### PAPERS LAID ON THE TABLE

##### NOTIFICATION UNDER PAYMENT OF WAGES ACT

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to lay on the Table a copy of the Payment of Wages (Mines) Amendment Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 1383 in Gazette of India dated the 15th October, 1977 under sub-section (6) of section 26 of the Payment of Wages Acts 1936. [Placed in Library. See No. LT-1063/77.]

##### NOTIFICATION UNDER INDIAN TELEGRAPH ACT

THE MINISTER OF COMMUNICA-TIONS (SHRI BRIJLAL VERMA): I beg to lay on the Table a copy of the Indian Telegraph (Third Amend-ment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 1188 in Gazette of India dated the 10th September, 1977, under sub-section 5 of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT-1064/77.]

##### STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES, ETC. GIVEN BY MINISTERS DURING VARIOUS SESSIONS

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMEN-TARY AFFAIRS (SHRI LARANG SAI): I beg to lay on the Table the following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and under takings given by the Ministers,

during the various sessions of Lok Sabha:—

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|---|---------------------|
| (1) Statement No. XXVIII—<br>Seventh Session, 1969  | Fourth<br>Lok Sabha |
| (2) Statement No. XXXIX—<br>Second Session, 1971    | }                   |
| (3) Statement No. XX-Sixth<br>Session, 1972.        |                     |
| (4) Statement No. XXVI—<br>Seventh Session, 1973    |                     |
| (5) Statement No. XXII-Ninth<br>Session, 1973       |                     |
| (6) Statement No. XXVI—<br>Thirteenth Session, 1975 | Fifth Lok<br>Sabha  |
| (7) Statement No. IX-Fif-<br>teenth Session, 1976   | }                   |
| (8) Statement No. IX-Sixteenth<br>Session, 1976     |                     |
| (9) Statement No. VI-Seven-<br>teenth Session, 1976 |                     |
| (10) Statement No. III-First<br>Session, 1977.      | }                   |
| (11) Statement No. II-Second<br>Session, 1977       |                     |
| (12) Statement No. III-Second<br>Session, 1977      |                     |
| (13) Statement No. IV-Second<br>Session, 1977.      | Sixth Lok<br>Sabha  |

[Placed in Library. See No. LT-1065/77.]

##### NOTIFICATION UNDER TELEGRAPH ACT.

SHRI BRIJLAL VERMA: On be- half of Shri Narhari Prasad Sukhdeo Sai, I beg to lay on the Table a copy of the Indian Telegraph (Second Amendment) Rules, 1977 (Hindi and English versions) published in Noti- fication No. G.S.R. 1165 in Gazette of India dated the 3rd September, 1977 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See LT-1066/77.]

##### NOTIFICATIONS UNDER COAL MINES PROVIDENT FUND MISCELLANEOUS PROVISIONS ACT, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PAR- LIAMEN-TARY AFFAIRS (DR. RAM

RPAL SINHA): I beg to lay on the table:—

(1) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948:—

(i) The Andhra Pradesh Coal Mines Bonus (Amendment) Scheme, 1977, published in Notification No. G.S.R. 1231 in Gazette of India dated the 17th September, 1977.

(ii) The Rajasthan Coal Mines Bonus (Amendment) Scheme, 1977, published in Notification No. G.S.R. 1232 in Gazette of India dated the 17th September, 1977.

[Placed in Library. See No. LT-1076/77.]

(2) A copy of the Employees' Provident Funds (Fifth Amendment) Scheme, 1977 (Hindi and English versions) published in Notification No. G.S.R. 1229 in Gazette of India dated the 17th September, 1977, under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952. [Placed in Library. See No. LT-1068/77.]

(3) A copy of the Employees' State Insurance Corporation (General Provident Fund) Amendment Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 1234 in Gazette of India dated the 17th September, 1977, under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948. [Placed in Library. See No. LT-1069/77.]

(4) (i) A copy of the Audited Accounts (Hindi and English versions) of the Employees' State Insurance Corporation for the year 1975-76 together with the Audit Report

thereon, under section 36 of the Employees State Insurance Act, 1948.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.

[Placed in Library. See No. LT-1070/77.]

14.10 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED ASSAULT BY R.S.S. WORKERS ON SHRI DAMODARAN NAIR, A GUIDE OF GANDHI SMRITI.

SHRI C. M. STEPHEN (Idukki): I call the attention of the Minister of Home Affairs to the reported attack and assault on Shri Damodaran Nair, a guide of Gandhi Smriti, by R.S.S. workers for his narrating the facts about Gandhiji's murder and the apprehension of such attacks on the guides and the employees of the Smriti in future.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): Sir, the attention of the Government has been drawn through newspapers reports regarding certain incidents at Gandhi Smriti on 9th and 31st October, 1977. The leader of the Opposition also wrote to the Home Minister on the 4th November, 1977 on this subject. Consequent on these reports, the Delhi Administration were asked to send a report in the matter. The Delhi Administration have informed that their enquiries into these incidents have not yet been completed. The Prime Minister has already made a statement in this regard in the House on 14th of November and the Minister of Works & Housing has also answered an Unstarred Question on this subject on the same day.